

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF :-

PRASOON PANT &amp; ANTH. ....APPLICANT

VERSUS

STATE OF U.P. &amp; OTHS. .... RESPONDENTS

D O H . - 23.08.2024

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DELHI

DATED – 14.08.2024

For KAMAL DHABA

कामल धाबा

RESPONDENT NO. 129

M/S KAMAL DHABA

Prop.

THROUGH

**SUNIL KUMAR GUPTA**

(Advocate ) ( D/672/1990 )

Counsel For Respondent No. 88

**JBK SOLUTIONS**

Advocates & Attorneys

D-280 , Prashant Vihar; Delhi- 110085

MB. 8178725405 ; 9667342509

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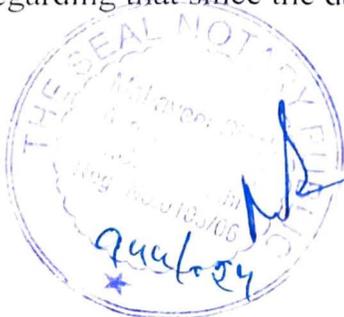
**SHORT REPLY BY WAY OF AFFIDAVIT ON BEHALF OF**

**RESPONDENT NO. 129 M/S KAMAL DHABA**

I, VINOD RAGHAV Authorized Signatory of M/S KAMAL DHABA on Behalf Ms. LATA RAGHAV W/O SH. VINOD RAGHAV aged about 43 years, Proprietor of M/S KAMAL DHABA having Regd. Office at 16-B /19, VASUNDHARA, Ghaziabad, U.P. – 201001 do hereby solemnly affirm and depose as under :-



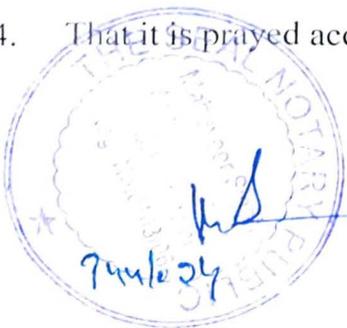
1. That I am the Authorized Signatory of M/S KAMAL DHABA on Behalf of proprietor of M/S KAMAL DHABA , Respondent No. 129 arrayed in Amended Memo Of Parties in captioned Original Application No. 294 /2023 and therefore I am fully competent to intera-lia swear and depose the present reply by way of affidavit. The answering respondent craves the leave of this Hon'ble Tribunal to file the detailed reply if desired or required by this Hon'ble Tribunal at any subsequent stage. ( **Copy of GST certificate & Adhar Card etc. to show proprietorship of respondent Annexure R-129 /1 & 2 respectively.** ).
2. I am well conversant with the facts and circumstances of the present case and as such I am competent to sear and depose this affidavit on behalf of the respondent no. **129**
3. That the answering respondent is running a restaurant since 2018 , having a maximum seating capacity of 50 people by abiding all the laws , Rules and Norms w.r .t. Controlling of Water , Air & Noise Pollutions etc.
4. That it is the respectful submission of the answering respondent that he has all requisite permissions and more specifically with regard to NOC from UPPCB for conducting the above said Unit and is not violating any Law regarding that since the date of its inception.



5. That the answering respondent is filing the short reply by way of this affidavit and if required and desired by this Hon'ble Tribunal shall file a detailed reply for any relevant consideration.
6. That it is further submitted that respondent has also taken the consolidated Consent and authorization {C.C.A} under section 25 of the Water (Prevention & Control of Pollution ) Act, 1974 and under Section 21 of the Air ( Prevention & Control ) Act , 1981, from the Regional Office , Ghaziabad, Utter Pradesh Pollution Board ( UPPCB) with validity from 17.04.2024 to 31.03.2028 . **A Copy of the same has been annexed herewith as Annexure R-129/ 3.**
7. That the competent authority i.e. UPPCB after verification and consideration of documents submitted by the answering respondent, has granted permission as well as no objection.
8. That it is also the respectful submission of the answering respondent that he had paid the appropriate charges and fee for the same and the said permission is valid from 17.04.2024 to 31.03.2028 .
9. That it is the respectful submission of the answering respondent that the unit in question has not caused pollution at any point of time since its operation.

  
9/4/2024

10. That it is the further respectful submission of the answering respondent that the unit of the answering respondent has obtained all appropriate permissions and is operating as per law, rules and Regulations. ( **Annexure R-129 / 4** ).
11. That the unit of the answering respondent is legitimate and is not causing air , water or sound pollution.
12. That the present Show Cause Notice Dated 02.04.2024 issued by this Hon'ble Tribunal under this O.A. No. 294 /23 against the answering respondent without verifying the real facts and Correct Legal prepositions which has no Legal Criteria , base and force at all , the same is liable to be dropped / withdrawn from the present proceeding as the aforesaid application qua the answering respondent is not maintainable as the same is incorrect on facts and Law.
13. That the answering respondent undertake to abide by any / all laws , norms , Guidelines , Directions w.r.t. Pollution Control Measures of this Hon'ble Tribunal or / and the concerned Authority .
14. That it is prayed accordingly.



For KAMAL DHARA  
DEPONENT / RESPONDENT  
विमोद शर्मा  
For Prop.

VERIFICATION :-

17 AUG 2024

Verified on this 14<sup>th</sup> Day of August, 2024, that the contents of the aforesaid affidavit are true and correct to the best of my knowledge derived from beliefs and documents and records available. Nothing material is false and incorrect and nothing is concealed there from.

For KAMAL DHABA  
DEPONENT/RESPONDENT

*Part 1 & 2/19/19*  
For Prop.

THROUGH

**SUNIL KUMAR GUPTA**

(Advocate) (D/672/1990)

Counsel For Respondent No. 129

**JBK SOLUTIONS**

Advocates & Attorneys

D-280, Prashant Vihar; Delhi- 110085

MB. 8178725405 ; 9667342509

EMIL : jbk solutions21 @gmail.com



CERTIFIED THAT THE DEPONENT

Shri/Smt./Km. *Vinod Pathak* Age *43 years*

Spouse / Wife / Child *A.R. Mrs. Kamal Dhaba*

Residing at *B/19, Vasant Vihar, New Delhi*

Identified by *Smt. Kamal Dhaba*

Has solemnly affirmed by *Smt. Kamal Dhaba* at Delhi

On *17 AUG 2024* No. *944/034* that the

contents of the affidavit were true & correct  
read & explained to him/her and he/she has read & explained to him/her the true & correct to his/her/knowledge

*17* 7 AUG 2024 Notary Public Delhi

1247

Amno - R128/1



सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

## Registration Certificate

Registration Number : 09AFRPR6085G1ZO

1.	Legal Name	LATA RAGHAV			
2.	Trade Name, if any	M/S KAMAL DHABA			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	16-B/19, VASUNDHARA, GHAZIABAD, Ghaziabad, Uttar Pradesh, 201001			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Signature Validity unknown Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.07.28 05:31:13 IST			
	Name				
	Designation				
	Jurisdictional Office				
9.	Date of issue of Certificate	28/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .

Trucon  
2



सत्यमेव जयते

GSTIN	09AFRPR6085G1ZO
Legal Name	LATA RAGHAV
Trade Name, if any	M/S KAMAL DHABA

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State 0

True GPM  
L



GSTIN	09AERPR6085G1Z0
Legal Name	LATA RAGHAV
Trade Name, if any	M/S KAMAL DHABA

**Details of Proprietor**

1



Name	LATA RAGHAV
Designation/Status	PROPRIETOR
Resident of State	Uttar Pradesh

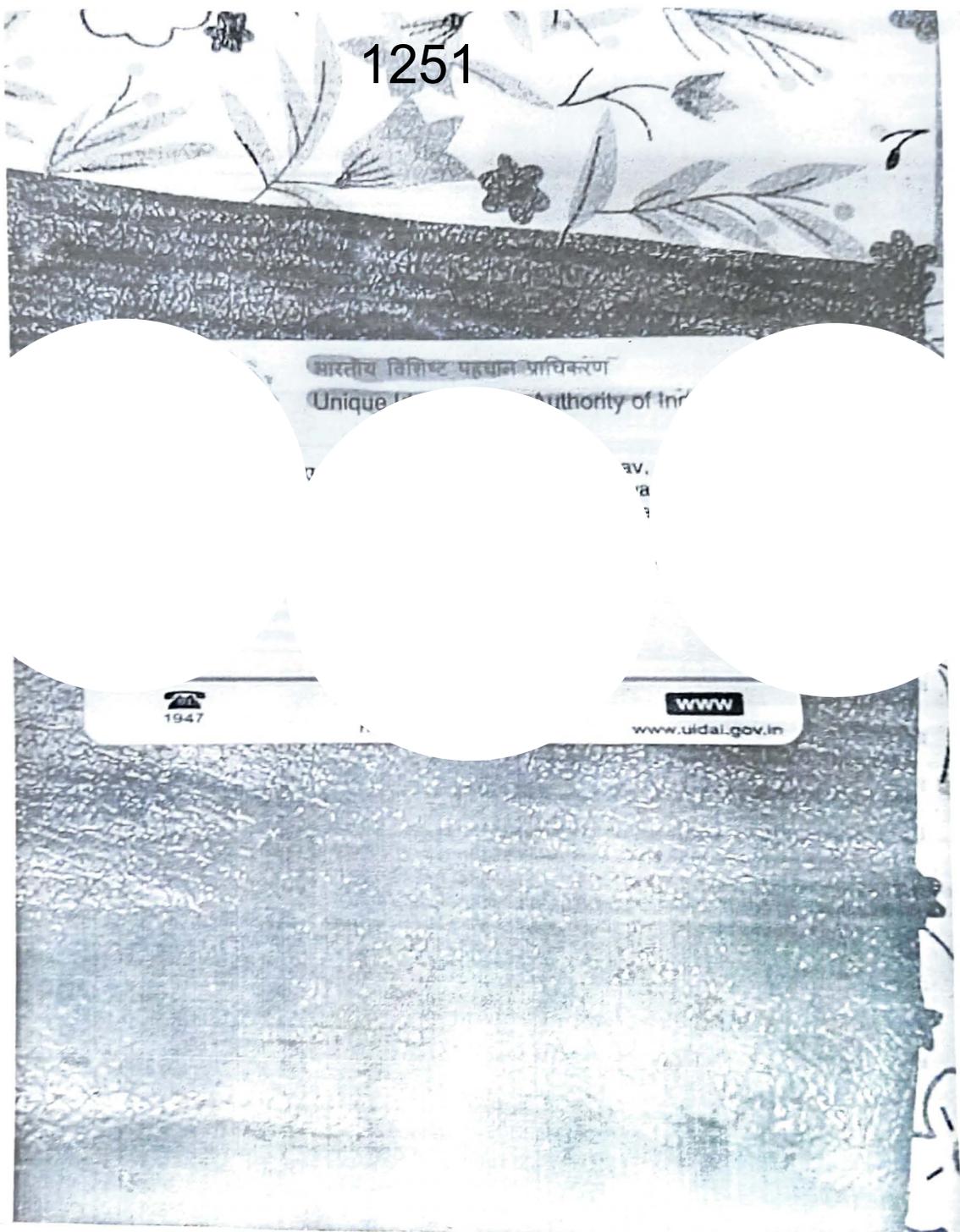
*Truecopy*  
*[Signature]*



*True Copy*

12

1251



*True copy*

1252

13

आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA

Signature



The CM  
✓



1253 Annex - R 129/13

14

**Uttar Pradesh Pollution Control Board**

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

207298/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Date: 17/04/2024

To,

M/s

**KAMAL DHABA****SECTOR-16, VASUNDHARA, GHAZIABAD,GHAZIABAD,**Application Id-  
25649428

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **KAMAL DHABA** located at **SECTOR-16, VASUNDHARA, GHAZIABAD,GHAZIABAD,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **KAMAL DHABA granted for the period from 17/04/2024 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RESTAURANT-50 SEATING	50	Numbers/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.5	Septic Tank	Sewer Line
Industrial	0.5	ETP	Sewer Line

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	OIL & GREASE	10 mg/l

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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

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amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This CTO is valid for operation of Restaurant-50 SEATING only.
2. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CAQM/ CPCB/UPPCB.
3. The project shall comply with various Waste Management Rules as notified by Moef & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste management Rules, 2016.
4. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

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5. The Project shall install D.G Set of stacks and APCS as specified in E.P Rules 1986 with adequate acoustic enclosures on each DG sets. Under the Noise Pollution (Regulation and Control) Rule 2000, the project shall take adequate measures for control of noise from its own sources within the premises. Project shall use clean fuel as far as possible.

6. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prason Pant & Anr V/s. Uttar Pradesh Control Board & Ors.

Vikas  
Mishra

Digitally signed  
by Vikas Mishra  
Date: 2024.04.17  
14:40:27 +05'30'

**REGIONAL OFFICER, GHAZIABAD.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas  
Mishra

Digitally signed  
by Vikas Mishra  
Date:  
2024.04.17  
14:40:36  
+05'30'

**REGIONAL OFFICER, GHAZIABAD.**

True Copy  
[Signature]



**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
जनसहभागिता का सन्देश



- स्वच्छता - देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपडे के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।

True  
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1258 *Amx R129/4*

19

Department of Food Safety and Drug Administration  
Government of Uttar Pradesh



Uttar Pradesh  
Certificate of Registration  
Under



Food Safety and Standards act 2006  
(See Regulation 2.1.1(5))

पंजीकरण संख्या / Registration No. **22718691000254**

- |  |  |   |
|--|--|---|
| <p>1. खाद्य व्यापार ऑपरेटर का नाम और स्थायी पता<br/>Name and permanent address of Food Business Operator (FBO)</p> <p>2. स्थान का पता जहां खाद्य व्यापार / परिसर है<br/>Address of location where food business is to be conducted / premises</p> <p>3. कारोबार का प्रकार / Kind of Business</p> <p>4. फोटो पहचान पत्र (विवरण) / Photo Identity Card</p> <p>5. यह पंजीकरण खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञापिधारी द्वारा अवश्य पालन किया जाना चाहिए / This Registration Certificate is issued under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the petty food business.</p> | <p>M/S KAMAL DHABA<br/>VINOD SINGH RAGHAV S/O SURAJ SINGH RAGHAV, HOUSE 437, SEC. 16B, VASUNDHARA, GHAZIABAD, Ghaziabad Nagar Nigam Zone-5, Ghaziabad (Uttar Pradesh), - 201012</p> <p>SHOP NO.19, SEC.16B, CENTRAL MARKET, VASUNDHARA, GHAZIABAD, Ghaziabad Nagar Nigam Zone-5, Ghaziabad (Uttar Pradesh), - 201012</p> <p>Food vending establishment<br/>Dhaba</p> <p>Aadhaar Card</p> |  |
|--|--|---|

स्थान / Place : Ghaziabad  
दिनांक / Date : 21/11/2018  
वैधता अवधि /  
Period of Validity 20/11/2023  
:

*Pand*  
स्टाम्प और पंजीकरण प्राधिकारी के हस्ताक्षर  
Stamp and signature of Registering Authority

विधिमाम्यता और नवीनीकरण / Validation And Renewal

Registration Certificate/Renewal Date	Period of Validity/Renewal	Registration Fee Paid (In Rs.)	Items of food Manufactured handled	Signature of Registering Authority
21/11/2018	5 Year(s)	500	Please refer to annexure for details.	<i>Pand</i>

Disclaimer \* 1 - This Registration Certificate is only to commence or carry on the food businesses and not for any other purpose.

*True copy*



# Nagar Nigam Ghaziabad

प्रपत्र सं० 2

नियम 8 देखें

रसीद सं० 0216142447500VS40415 जौन Vasundhara  
 पुस्तसक सं० AUTO GENRATED मोहल्ला Sec-16  
 नाम Lata Raghav (Kamal Dhaba) पता Sec-16 Comercial

मॉग रजिस्टर की क्रम सं०(पिन)	गृहदि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशिरू०/पै०
VS40415	16B/S19,20	यूजर चार्जेज	2023-2024	48000
Payment Mode- Online		कुल प्राप्त		48000
योग शब्दों में		Forty-Eight Thousand RUPEES ONLY		

भुगतान तिथि 16/02/2024

रोकडिया

लेखाधिकारी /राजस्व अधीक्षक

अनुज्ञापति लाईसेंस की दशा में यह रसीद अनुज्ञापति के सीन पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

गाजियाबाद नगर निगम

मॉग और समाहरण रजिस्टर

का प्रभारी लिपिक

'यह रसीद स्वामित्व का प्रमाण पत्र नहीं है।'

True copy  
R

1260

21

FORM No. 22

(See Rule 28)

Ghaziabad Nagar Nigam  
Licence

Book No. 035

Sr. No. 03485

Where as कमल शर्मा has paid to the Nagar Nigam Rs. 1000 he is permitted to शर्मा at 10-16 अड-यरी with in the city of 31-3-24 from list 1-4-23 to

Description of Licensee

Name	Father's Name	Address	Remarks
कमल शर्मा	—	10-16 अड-यरी	शर्मा

Signature of Licensing Officer

This licences is granted subject to the rules & conditions for the control of the 31/3/23 a copy of which has been this day furnished to the licensee by me

Licensing Officer

Dated 30/3/2023

NOTE: The site & the endorsement should be entered only when the licence is conditional the endorsement, should be cancelled when the licence is of general nature.

True Copy

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
NEW DELHI  
VAKALATNAMA

IN RE : ORIGINAL APPLICATION NO. 294 /2023

In the matter of :

PRASOON PANT & ANR. ....APPLICANTS  
VS  
UTTER PRADESH CONTROL BOARD & ORS. ....RESPONDENTS

KNOW ALL to whom these present shall come that

I/WE VINOD RAHMAN Adv. SIGNATOR of The Prop. of  
M/S KAMAL DHARA, 16-B/19, VASUNDHARA, GZB, UP - 201001  
Respondent No - 199.....; DO

HEREBY APPOINT M/S **JBK SOLUTIONS { Advocates & Attorneys } ; through**  
**SH. SUNIL KR, GUPTA (.ADVOCATE)( D/672/1990 ) ; SH AMIT BOKEN ( ADVOCATE);**  
**SH. MAHAVIR SINGH(ADVOCATE ) (D/636/91); MS. SAVITA (ADVOCATE ) (D/3750/2018)**

**OFFICE - JBK HOUSE, D - 280 , PRASHANT VIHAR ; DELHI-110085. PH.: 9868762219 ; WHATS**  
**APP : 8178725405 ; 8860862219 ; ; Email : skradv722@gmail.com ; jbksolutions21@gmail.com.**

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:/ THEM

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
11. The adjournment costs whenever ordered by the Court shall be of the Advocate Which he shall receive and retain for himself.
12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this .....<sup>TH</sup> day of.....May.....MARCH / APRIL, 2024. Accepted subject to the terms of the fees.

Advocate

Client

For KAMAL DHARA  
Client  
Prop.  
21/5/24  
SI No - 45  
FOR KAMAL DHARA  
R-129 KAMAL DHARA